

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.403**  
**IB/108/ND/2023**

**IN THE MATTER OF:**

Bank of Baroda	...	Applicant
Versus		
Goldenline Infrastructures Private Limited	...	Respondent
Debtor		

**Order under Section 7 of IBC, 2016.**

**Order delivered on 18.05.2023**

**Coram:**

**Mr. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sougat Sinha, Adv.  
For the Respondent :

**ORDER**

Heard the submissions made by the Ld. Counsel for the Financial Creditor. No one is present on behalf of the Corporate Debtor. Let Court-officer send e-notice to the Corporate Debtor for their appearance as well as for filing the reply. It is made clear that if the Corporate Debtor fails to appear before this Adjudicating Authority on the next date of hearing, they will be set *ex parte* and the matter will be proceeded further.

Let the matter be fixed for arguments on **15.06.2023**.

**Sd/-**  
**DR. BINOD KUMAR SINHA,**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**P.S.N. PRASAD,**  
**MEMBER (JUDICIAL)**